- Out of 338.97 acres of Government land, payment for 275 acres has been released by NTPC to State Government and transfer of Government land is under process of approval of State Government.

- Environment clearance for the project has been recommended by Expert Appraisal Committee (EAC) of MoEF on 09.01.2012 subject to grant of forest clearance for Darlipali Project and environment and forest clearance for linked Dulanga coal mine.

- For forest clearance of 34.47 acres forest land of Darlipali Project, Forest Advisory Committee (FAC) of MoEF during its meeting held on 10th and 11th June, 2013 had recommended for holistic decision on diversion of forest land required for two interdependent projects (Darlipali and Dulanga) and also further recommended for transfer the proposal for diversion of forest land for Darlipali Project to MoEF for consideration by FAC along with that of Dulanga proposal. Darlipali forest proposal was sent to MoEF on 31.07.2013.

Levy of inspection charges on State Government

918. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI MANSUKH L. MANDAVIYA:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of POWER be pleased to state:

(a) the details of further action taken by Central Electric Authority (CEA) on matter of levy of fees by State Electrical Inspectorate for testing and inspection of various electrical installations, as currently State Electrical Inspectorate are not able to levy testing and inspection charges which lead to financial burden on State Governments as on date;

(b) whether his Ministry is going to request CEA to resolve this matter at the earliest; and

(c) by when Government is going to make necessary amendments for restoration of earlier practice of levy of testing and inspection of various electrical installations by State Electrical Inspectorate?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Electricity is a

concurrent subject. Electricity Act, 2003 was enacted in consultation with States. The Indian Electricity Rules, 1956 which were in force, which *inter-alia* provided for levying of inspection charges were repealed with effect from 24th September 2010 after the new Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010 were framed under the Electricity Act, 2003. The provision of levying of fee was not incorporated in the new Regulations of CEA in the absence of specific provision in Section 162 of the Electricity Act, 2003 regarding the same. The Ministry of Law is of the view that such provision regarding levying of fee will require a suitable legislative provisions. Accordingly, States Legislatures may enact a law with the consent of the Central Government to provide for levy of inspection fee etc.

Further, a Committee constituted under the Chairmanship of Chairperson, Central Electricity Authority for examination and recommendations for amendment in the Electricity Act, 2003 including the issue of levy of inspection charges by State Governments for testing and inspection of electrical installations.

Underground cabling in Goa

919. SHRI SHANTARAM NAIK: Will the Minister of POWER be pleased to state:

(a) whether the State Government of Goa has submitted any proposal to Government seeking financial assistance for underground cabling of coastal belt of Goa and urban areas;

(b) if so, the details thereof;

(c) the amount sanctioned, allotted or assured to the State Government of Goa;

(d) if so, the details thereof; and

(e) the conditions attached to the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) No, Sir. Ministry of Power has not received any proposal from State Government of Goa seeking financial assistance for underground cabling of coastal belt of Goa and urban areas.

(c) to (e) Do not arise in view of above.